

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 479 of 2020

(Dinesh Prasad Singh & Ors. Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

07/ 20.04.2021 In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

The petitioner has approached this Court for a direction upon the respondents for extending the benefits of 6th Pay Commission to the employees of JMADA.

Pleadings are complete.

Put up this case after two weeks.

(Dr. S.N. Pathak, J.)

punit/-